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GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE AND BANKING)

NEW DELHI: THE 23rd April, 1976

NOTIFICATION  
(INCOME TAX)

No.1299(F.NO.404/95/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P. Sunderarajan who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri M.A. Subramanian made under Notification No.1017 (F.NO.404/94/75-ITCC) dated the 4th August, 1975 is hereby cancelled.

3. This Notification shall come into force with effect from the date the officer in paragraph 1 takes over as Tax Recovery Officer.

Sd/-

(V.P. MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,  
Government of India Press,  
New Delhi.

No.1299(F.NO.404/95/76-ITCC):

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(S.C. PRASAD)

OFFICER ON SPECIAL DUTY  
DIRECTORATE OF INSPECTION, (RS&P),

No.CC/ITCC/1284/346/RSP/76.